

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ's): DELHI

<u>ORDER</u>

In continuation to this office earlier order bearing no. 45409-45479/Pool Cars/T&P/THC/2025 dated 05.07.2025 and in view of official exigency, following posting & transfer of Drivers as well as official vehicle(s) (as per Table-A & Table-B) are made with immediate effect :-

Table-A

1	Sh. Parveen Kumar S/o Sh. Mir Singh, EC: 10052/11377518	Pool Car Section, Tis Hazari Courts, Deihi	Pool Car Section, Patiala House Courts, New Delhi
	Sh.Rajender Prasad Sharma S/o Sh. Chittar Mal Sharma EC:10071/62387377	Pool Car Section, Patiala House Courts, New Delhi	Office of the Principal Judge (HQ/HOD) Family Courts, Dwarka, New Delhi (on Diverted Capacity)

Table-B

SN	Vehicle no.	From	\widetilde{T}_{0} , \widetilde{T}_{0} , \widetilde{T}_{0}
1	DL-1CM-4250	Pool Car Section,	Pool Car Section,
	(SX4)	RACC, New Delhi	Patiala House Courts, New Delhi
2.	DL-1CY-0022	Pool Car Section,	Pool Car Section,
	(Ciaz)	Patiala House Courts, New Delhi	Dwarka Courts, New Delhi

Table-C

N-IN	ame of the driver & EC	プラーナターFrom	JOE STATE
SI S/	n. Deepak Yadav, o Sh. Dharambir Yadav,	Office of the Principal Judge (HQ/HOD)	Pool Car Section, Tis Hazari Courts, Delhi
E	D:13902565	(presently attached with Sh. Sanjay Garg-I, Ld. Principal District & Sessions Judge (Hqs) Delhi)	(On Diverted Capacity)

Note:

- The abovesaid transfer /posting of Driver Sh. Deepak Yadav (mentioned at table-C) is subject to order of Ld. Principal Judge (HQ/HOD), Family Court, Dwarka, New Delhi. It is requested to pass necessary orders in this regard
- ii. Non-compliance of the abovesaid transfer/posting order or immediately proceeding on leave shall be viewed seriously & considered as deliberate insubordination and the erring official will be liable for suitable disciplinary action as per rules.
- The abovesaid drivers are directed to takeover and handover the charge of vehicle(s) (if any) of their respective vehicle(s) and join their respective place of posting immediately.
- iv. The Branch Incharges of concerned Pool Car Section(s) are also directed to handover/takeover the record of "Repair & Maintenance file" of the concerned vehicle(s) accordingly.
- v. Order in respect Driver Sh. Sudhir Kumar, S/o Sh. Anand Singh, EC:10102/25171979 (mentioned at srl.no. 6 in the transfer order bearing no. 45409-45479/Pool Cars/T&P/THC/2025 dated 05.07.2025) is hereby cancelled and he is directed to report at Pool Car Section, Patiala House Courts, New Delhi.

This issues with the approval of Ld. Principal District & Sessions Judge (Hqs), Delhi.

(Naresh Kumar Laka) Office-in-Charge, Pool Car Section, Tis Hazari Courts, Delhi.

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3590/-	920	2000 (1/1 & 1/1	
	/Pool Cars/T&P/THC/2025	Dated 11 4 JUL 2025	B
	n and necessary action to:-	azari Courte Delhi	

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The PS to Ld. Principal District & Sessions Judge (New Delhi District), Patiala House Courts, N. Delhi.

3. The PS to Ld. Principal Judge (HQ), Family Courts, New Delhi.

4. The A.O., Accounts Branch, District Courts (Central/New Delhi District), Tis Hazari, Patiala House Courts.

5. Personal File Admin. Branch III, (Central/New Delhi District), Tis Hazari, Patiala House Courts.

- 6. Dealing Assistant (Leave, ACR seat, Service book seat), Admn. III & Layer Seat for uploading the order (Central District)
- The Dealing Asst., Website Committee, THC with the direction to upload the order on the "Employees Corner" (on website).

The Branch Incharge, Pool Car Section, Patiala House Courts, RACC, & Dwarka Courts, New Delhi

9. The Drivers concerned with the directions to comply with the order and handover &/takeover the charge of respective vehicle(s) if any.

> Office-in-Charge, Pool Car Section, Tis Hazari Courts, Delhi